

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00400/2014

Decided on: 09.05.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Sushila D/o Sh. Veera Mutu aged 47 years working as W/Collie in Road Sub Divn. No. 10, Under XEN, Road, Municipal Corporation, Divn. No. 1, Chandigarh, R/o House No. 1234, Mauli Complex, Manimajra, u.T. Chandigarh.

**.....Applicant
Versus**

1. Union Territory Chandigarh through Secretary Engineering, U.T. Civil Secretariat, Sector 9, Chandigarh.
2. Chief Engineer, Union Territory, Chandigarh, U.T. Civil Secretariat, Sector 9, Chandigarh.
3. Superintending Engineer, Construction Circle, U.T. Chandigarh.
4. XEN CP Division No. 2, Sector 9, Chandigarh.
5. The Executive Engineer Roads Division No. 1, M.C. Building, Sector 17, Chandigarh.
6. The Chief Engineer, Municipal Corporation, M.C. Building, Sector 17, Chandigarh.
7. Sub Divisional Engineer, Roads Sub Division No. 10, M.C. Building, Sector 17, Chandigarh.

....Respondents

Present: Mr. R.K. Sharma, counsel for the applicant

Order (oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to consider and take a decision on his representation dated 10.04.2013 for correcting and rectifying the error in her date of birth of the applicant and to allow her to continue in service on the basis of corrected date of birth i.e.

10.05.1967 ³¹
⑧ *10.05.1067* instead of "12.05.1954" with all consequential benefits.

2. On the commencement of hearing, learned counsel for the applicant has made a statement at the Bar that the applicant would be satisfied if a direction is issued to the respondents to consider and take a view on her representation dated 09.04.2013/10.04.2013(Annexure A-1) within a stipulated period as the applicant is going to retire on 31.05.2014.

3. For the order, we propose to pass, there is no need to issue notice to the respondents and call for their reply. Since no order has yet been passed by the respondents on the claim of the applicant, as envisaged under Section 20 of the Administrative Tribunals Act, 1985, no prejudice would be caused to them if the OA is disposed of without issuing notices to take a view in the matter.

5. Accordingly, the O.A. is disposed of, with a direction to the Competent Authority amongst the respondents to decide the

⑧ Correction made in view of order
of 30-5-2014 passed in OA No.
060/00400/2014 on 9-5-2014

31 May 2014
30/5/14

representation (Annexure A-1) in accordance with law, within a period of one month from the date of receipt of a copy of this order.

6. No costs.

7. Needless to mention that we have not commented upon the merits of the case.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

Sanjeev Kaushik
(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 09.05.2014

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58. MA 060/00760/2014 IN O.A No. 060/00400/2014

(Sushila Vs. U.O.I)

30.05.2014

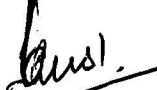
Present: Sh. R.K.Sharma, counsel for the applicant.

1. MA has been filed by the applicants seeking correction of typographical error in the order dated 09.05.2014.
2. Sh. R.K.Sharma, learned counsel for the applicant stated that in para 1 of the order dated 09.05.2014, the date of birth of the applicant has inadvertently been typed as '10.05.1067' instead of 10.05.1967. Therefore, he prays that MA may be allowed.
3. For the reasons stated in MA, the same is allowed. In para 1 of the order, the date of birth of the applicant wrongly typed as '10.05.1067' be corrected and may be read as '10.05.1967'. Registry to carry out the correction and issue the corrected order.
4. MA stands disposed of, accordingly.

5. Dasti.


(UDAY KUMAR VARMA)
MEMBER (A)

'jk'


(SANJEEV KAUSHIK)
MEMBER (J)